

(b) and (c) The details of seizures of gold bars and biscuits made by the Customs including Directorate of Revenue Intelligence during last 3 years are as under:-

(Rs. in crores)

Year	No. of seizure cases effected	Value of the Gold Bar/ Biscuits seized	Fine/ penalty imposed	No. of persons arrested
2011	69	15.41	9.14	38
2012	131	22.01	3.72	50
2013	656	271.15	3.87	369

After adjudication the seized gold is either disposed of on payment of redemption fine, penalty and applicable duty, or sold through nationalized bank in case the seized contraband gold is absolutely confiscated. The offenders are arrested and prosecuted as per the provision of Customs Act.

(d) and (e) The increase in smuggling of gold may partly be attributed to the fluctuations of the price of gold, restrictions imposed on import of gold and customs duty rates.

(f) and (g) Customs Department carries out risk analysis, profiling, surveillance, and gathers intelligence on the passengers arriving from abroad. The scanning of baggage and passenger is done to detect concealed gold.

#### **IT exemption for NSKFDC**

2504. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of FINANCE be pleased to state:

(a) the section of the society for which Gujarat Safai Karamchari Vikas Nigam (GSKVN) is working;

(b) the basic criteria of applicant to get benefit from the GSKVN;

(c) whether there is any other corporation working for Safai Karamcharis in India as a State Channelizing Agency (SCA) of National Safai Karamchari Finance Development Corporation (NSKFDC) and paying income tax;

(d) whether Central Governments apex corporation *i.e.* NSKFDC is exempted under section 10 (26B) of IT Act; and

(e) whether the operation of the NSKFDC is limited to Safai Karamcharis only?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) GSKVN is working for the benefit of "Safai Karamcharis" *i.e.* Sweepers and Scavengers engaged in unclean operations and their dependents.

(b) A Scavenger/Safai Karamchari and his dependents duly identified under the National Scheme for Liberation and Rehabilitation of Scavengers (NSLRS)/Survey/registered co-operative society of Safai Karamcharis/legally constituted association/firm promoted by the target group and also all those who produce a certificate from local Revenue Officer/Local Municipal Officer/Cantonment Executive Officer/ Railway Officer, Head of the Government Departments (*i.e.* Schools, Colleges, Forest, Health, Education, Animal Husbandry having rank not less than Gazetted Officer), Elected Members of Municipal Body/Corporation and Pradhan of Gram Panchayats, are eligible for getting benefit from GSKVN.

(c) Assessing Officers concerned determine the payment of Income-tax by a corporation working for Safai Karmacharis in India as State Channelising Agencies of NSKFDC depending on the eligibility of the agencies under Section 10(26B) of the Income-tax Act, 1961. Information, as to whether income is exempted, is not centrally maintained.

(d) Yes, Sir.

(e) Yes, Sir.

#### **Cases against banks for money laundering**

†2505. SHRI MOTILAL VORA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of money laundering against domestic banks taken into cognizance by Government during each of the last three years;

(b) the names of the banks involved in these cases;

(c) when did Government take decision of handing over the investigation of these cases to the Financial Intelligence Unit (FIU); and

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†Original notice of the question was received in Hindi.